

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**  
Hearing through video conferencing  
**T.A. No. 62/7657/2020**



This the 29<sup>th</sup> day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Nisar Hussain Bhat, aged 45 yrs S/o Ghulam Mohammad Bhat, R/o Plan Bandipora.

.....Applicant

(Advocate: Ms. Arifa Jan)

**Versus**

1. State of Jammu & Kashmir through Commissioner Secretary to Government, Department of Health & Medical Education, Civil Secretariat, Jammu/Srinagar.
2. Director, Health Services Kashmir.
3. Chief Medical Officer, Bandipora.
4. Medical Superintendent, Bandipora.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. DAG)

**ORDER [ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

At the outset, learned counsel for the applicant submits that this T.A. may be dismissed as she has no instruction from her client to pursue the case and she has not been appearing. Learned counsel for the respondents has no objection.

2. Accordingly, the T.A. is dismissed due to non-prosecution by applicant.

**(DINESH SHARMA)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**